

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

ORIGINAL APPLICATION NO: 169/2006.

This the 10th day of April 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN.

Ashok Kumar aged about 35 years, Son of Shri Ram Dutt, Resident of –Jawahar Navodaya Vidyalaya Itara, Police Station-Pihani, District-Hardoi.

Applicant.

By Advocate Shri Pradeep Shukla.

Versus

1. Commissioners, Navodaya Vidyalaya Samiti, A-28, Kailash Colony, New Delhi.
2. Deputy Commissioner, Navodaya Vidyalaya Samiti, Lekhraj Complex, IIIrd Floor, Sector-2, Vikas Nagar, Lucknow.
3. Principal, Jawahar Navodaya Vidyalaya, Itara, Pihani, Hardoi.

Respondents.

By Advocate Shri Anil Kumar.

Order (Oral)

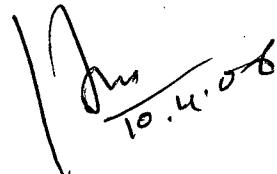
By Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Heard Shri Pradeep Shukla appearing for the applicant and Shri Anil Kumar appearing for the respondents in this O.A. and also perused the contents of the application and the papers annexed with.

2. The applicant is challenging the propriety and illegality of transfer order dated 29.3.2006 (Annexure-1) mainly on the ground that he belongs to Hindi belt of the country and is not familiar with regional language of Meghalaya but has been transferred to Meghalaya. The applicant states that he has given representation to opposite party No. 1 for reconsidering his transfer and for allowing him in U.P. or in any Hindi speaking state or region but no decision has been taken on that representation as yet.
3. The Tribunal is of the view that though interference with the transfer order is not possible but the authorities concerned may be asked to consider the representation of the applicant copy of which is annexed as (Annexure 5) to the O.A. within a reasonable time.
4. Accordingly, the application is finally disposed of with the direction to opposite party No. 1 to consider the representation of the applicant, which is annexed as

(2)

(Annexure-5) to the application within a period of 15 days from the service of the copy of this order together with the copy of this representation is produced before him. No order as to costs.


10.11.06

(Khem Karan)
Vice Chairman.

v.